

rect. I may make mistakes and I do not claim infallibility. There is no appeal and therefore, it has to be accepted.

Shri A. P. Jain (Tumkur): He is applying for revision.

12.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION AND GOVERNMENT REVIEW ON ITS WORKING

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-3536/64].

NOTIFICATION UNDER WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Notification No. S. O. 4020 dated the 23rd November, 1964 granting interim relief to working journalists under section 13A of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-3537/64].

RUBBER (THIRD AMENDMENT) RULES, 1964

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a

copy of the Rubber (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1499 dated the 17th October, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-3538/64]

LETTERS BETWEEN THE PRIME MINISTER OF INDIA AND THE PREMIER OF CHINA

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Letter dated the 27th November, 1964, from the Prime Minister of India to the Premier of the State Council of the People's Republic of China.

(ii) Letter dated the 17th October, 1964, from the Premier of the State Council of the People's Republic of China to the Prime Minister of India. [Placed in Library. See No. LT-3539/64]

ANNUAL REPORTS OF THE DEVELOPMENT COUNCILS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): Sir, on behalf of Shri Bibudhendra Mishra, I beg to lay on the Table a copy each of the Annual Reports for the year 1963-64 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries.

(ii) Development Council for Internal Combustion Engines, Power-driven Pumps, Air Compressors and Blowers.

(iii) Development Council for Machine Tools.